

ITEM NO.1501

COURT NO.5

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 24893/2018

[Arising out of impugned final judgment and order dated 25-04-2018 in FCA No. 37/2017 passed by the High Court of Judicature at Bombay at Nagpur]

SAU. JIYA

Petitioner(s)

VERSUS

KULDEEP

Respondent(s)

Date : 31-01-2025 This petition was called on for
pronouncement of Judgment today.

For Petitioner(s) : Mr. Dharmendra Kumar Sinha, AOR

For Respondent(s) :Mr. Shakul R. Ghatole, Adv.
Mr. Vishwadeep Mate, Adv.
Mr. Vatsalya Vigya, AOR

Hon'ble Mr. Justice Vikram Nath pronounced the
judgment of the Bench comprising His Lordship and
Hon'ble Mr. Justice Prasanna B. Varale.

Leave granted.

The appeal is partially allowed in terms of the
signed reportable judgment.

Pending application(s), if any, shall also
stand disposed of.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

(Signed reportable judgment is placed on the file.)

